

National Company Law Tribunal

Allahabad Bench

CA NO.94(ALD)/2016

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017**

NAME OF THE COMPANY: Jubilant Clinsys Ltd & Ors

SECTION OF THE COMPANIES ACT: u/s 66 of Companies Act,1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Rahul Agrawal	Advocate	for Applicant	Rahul Agrawal
<u>2.</u>				

CA No. 94(Ald)/2016, Jubilant Clinsys Ltd.

Mr. Rahul Agrawal Advocate represents the petitioner company. In pursuance of this tribunal's direction dated 19.01.2017 the petitioner company has filed an affidavit through its Authorized signatory under his seal and signature. However, the verification clause of such affidavit is left blank moreover in Para 5 of the affidavit some columns are left blank. The name and other necessary particulars of the deponent are not mentioned. The notary has affirmed the same, but it is not in the conformity of relevant rules and prevailing practice in the court. Keeping in view of this situation the petitioner Counsel Mr. Rahul Agrawal seeks permission for withdrawal of such affidavit with permission to file afresh after completing all necessary formalities.

During the course of his submission the learned counsel tried to impress upon that the company has already taken care of the necessary fund, in follow up of this tribunals order dated 19.01.2017 as the company had called for the amount up to Rs. 24,90,68,274 from its debtors. Hence the company is having sufficient fund, towards making payments to its preferential shareholders. Thus further notice can be issued to the Central Government.

Notwithstanding the above we feel since that the affidavit filed by the company is not properly. The registry of this tribunal be makes scrutiny of the affidavit. After filing of afresh affidavit, such request can be considered.

List the matter on 16.02.2017.

Mr. H.P. Chaturvedi Member (J)

Dated:- 06.02.2017